

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'F' NEW DELHI**

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER  
AND  
SHRI N.K. CHOUDHRY, JUDICIAL MEMBER**

**ITA No. 63/Del/2020**

Protsahan, 4<sup>th</sup> Floor, 4805,  
Krishna House, Bharat Ram  
Road, 24 Ansari Road, Darya  
Ganj, New Delhi.

**PAN: AAETP0258P**

(Appellant)

Versus

CIT (Exemption),  
Delhi.

(Respondent)

Appellant by : Shri Subhash Singhal, Ld. CA

Respondent by : Shri T Kipgen, Ld. CIT/DR

Date of hearing : 23.06.2022

Date of order : 23.06.2022

**ORDER**

**PER N.K. CHOUDHRY, J.M.**

The assessee seeks and is allowed to withdraw the instant appeal on the ground that the assessee has already got the registration u/s. 12A of the IT Act, 1961, vide registration No. AAETP0258PE20206 dated 27.05.2021, by the Pr. CIT, Central, Delhi.

2. In the result, the assessee's appeal is dismissed as withdrawn.

Order pronounced in the open court on 23/06/2022.

Sd/-

**(ANIL CHATURVEDI)  
ACCOUNTANT MEMBER**

Sd/-

**(N.K. CHOUDHRY)  
JUDICIAL MEMBER**

\*aks/-